### CENTRAL ADMINISTRATIVE TRIBUNAL **GUWAHATI BENCH GUWAHATI-05**

(DESTRUCTION OF RECORD RULES,1990)

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SECTION OFFICER (Jud1.)

# ( SEE RULE -4 )

C. THERL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWA HA TI

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	ORD ER	SHEET
Original A Misc. Peti Contempt po Review App	tion No. etition No. lication No	
Applicant (s)	D. Bon	ch.
Respondent (s)  Advocate for the App	plicant (s)	M. Chula GN Challand
Advocate for the Res	spondent(S)	case.
Note	1	
Notes of the Registry	Date	Order of the Tribunal
This is application in form  C. F. for its, \$0/- diposited  vide 1PO/BO No 7-6-57-57  Dated 20-10 30-10	12.11.02	Heard Mr. M.Chanda, learn ed counsel for the applicant and also Mr. A.Deb Roy, learned Sr. C.G.S.C. for the respondents.  Issue notice to show cause as to why the application shall not be admitted.  Also, issue notice to show cause cause as to why the impugned
		Ordon its town /

weeks.

OW order No. UBD/DIB/WC-1/2001/6642-49 dated 23.7.2001 and the office order No.UBD/DIB/WC/PF-75/2002/ 9581-85 dated 9.10.2002 shall not be suspended. Returnable by four

Till the returnable date the instructions to vacate the Govt. accommodation so far the applicant is concerned shall remain suspended and the instructions to

Contd/-

12.11.02 vacatee the Govt, accommodation shall remain inoperative.

List the matter on 13.12.2002 for admission.

Show cause hus not yet biled

K I UShan

Vice-Chairman

mb

12.12.02.

13.12.02 This is an application under section 19 of the Administrative Tribunals Act, 1985 assailing the order dated 23.7.2001 as well as the relieving order dated 9.10.2002.

The applicant is working as W/C Khalasi and posted at Subansiri Sub-Division, CWC, Naharlagun. By order dated 23.7.2001, the applicant was transferred to Kabu site in the public interest. The applicant submitted a representation for modification of the order of transfer to Kabu and prayed for transferring and posting at Bhalukpong site. The respondents by its order dated 9.10.2002 relieved the applicant w.e.f. 31.10.2002 with a direction to join in the new place of posting. By the said order, the applicant was also directed to vacate the Govt. accommodation on the date specified vide order dated 9.10.2002. The applicant again submitted a representation before the authority for retention of quarter till the completion of the academic session of his childrens.

Mr. A.Deb Roy, learned Sr. C.G. S.C. appearing on behalf of the respondents submitted that the authority considered his representation and by order dated 2.12.2002 allowed the applicant to retain the Govt. accommodation at Naharlagun till the end fof April, 2003 or the completion of the

Contd/-13.12.2002

academic session which ever is earlier.

Mr. M.Chanda, learned counsel for the applicant submitted that the authority advised the employees to submit representation citing choice station for posting. Mr. Chanda, further submitted that in terms of the communication dated 24.9.2002 issued by the Executive Engineer in conformity with the Govt. letter No. UBD/DIB/WC-1/2002/1739-43 dated 19.8.2002 the applicant submitted his willingness for posting at Margherita. Namsai and Naharkatia.

From the materials on record it appears that the applicant has already been transferred and the authority allowed the applicant to retain the Govt. accommodation by order dated 2.12.2002. Since the authority has taken a positive stand for allowing the applicant to retain the Govt. accommodation I do not find any justification for judicial intervention.

Mr. Chanda, learned counsel for the applicant further submitted that the applicant has already given his choice station for three places in terms of the Govt. policy which allowed for choice station after two years of service in Arunachal Pradesh. The authority is required to consider the case of the applicant in those places namely, Margherita, Namsai and Naharkatia as per his preference, submitted Mr. Chanda.

I have heard Mr. M.Chanda, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. for the respondents at length. Considering all aspects of the matter, I am of the view that ends of justice will be met, if a

Contd/-13.12.2002

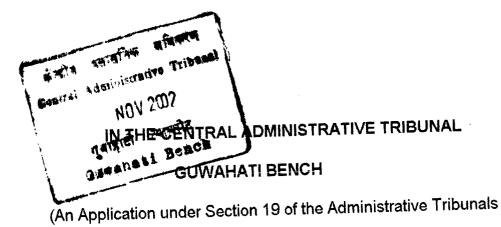
Copy of the moler Copy of the moler has been tent to The Defee for I saily The sure to the application as well as to the Str. CSSE for the Respons: submit a representation before the authority giving his choice stations a fresh. Accordingly, the applicant is directed to submit a representation within two weeks from the date of receipt of the order. If such representation is made by the applicant the respondents are directed to consider the representation of the applicant justly, fairly and with commisseration and pass a appropriate order as early as possible preferably within a month from the date of receipt of the representation.

With the observation made above, the application stands disposed of. There shall, however, be no order as to costs.

A copy of the order dated 2.12.2002 allowing the applicant to retain the Govt. accommodation is placed on record.

Vice-Chairman

mb



Act, 1985)

Title of the case

O. A. No. 364 /2002

Sri Dharmeswar Baruah

**Applicant** 

- Versus -

Union of India & Others

Respondents.

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Date: 12-11-200

Filed by

Linhakrewag

Advocate

Filed hyber applicant now gran G.N. Chakens

Dharmeseron Barnah

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. NO. 364 /2002

#### BETWEEN

Sri Dharmeswar Baruhah

Son of Late Golokeswar Baruah

Working in the office of the Assistant Engineer,

Subansiri Sub Division, Central Water Commission,

Naharlagun, Arunachal Pradesh.

..Applicant

-AND-

- 1. The Union of India,
  Represented by the Secretary to the
  Government of India,
  Ministry of Water Resources,
  New Delhi-110001.
- The Superintending Engineer,

  Hydrological Observation Circle,

  Central Water Commission,

  Nabin Nagar, Janapath,

  Guwahati-781024
- The Executive Engineer,
  Central Water Commission,

Upper Brahmaputra Division,
P.O. Central Revenue Building,
Dibrugarh-786003, Assam.

The Assistant Enginer,
Subansiri Sub Division
Central Water Commissioner,
Naharlagun, Arunachal Pradesh.

.....Respondents.

#### DETAILS OF THE APPLICATION

# 1. Particulars of order against which this application is made.

This application is made against the impugned order of transfer issued under No. UBD/DIB/WC-1/2001/6642-49 dated 23.07.2001 transferring the applicant from his present place of posting to Kabu site as well as the order issued under No. UBD/DIB/W/C/PF-75/2002/9581-85 dated 9.10.2002 relieving him from duty with effect from 31.10.2002

#### 2. <u>Jurisdiction of the Tribunal.</u>

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

Dhar mesuran Barerah

#### <u>Limitation.</u>

3.

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

#### 4: Facts of the case.

- That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.
- That the applicant was initially appointed as a W/C 4.2 Khalasi in the Central Water Commission on 5.5.1979 and he joined as such under the respondents at Dhalla in continued till the year 1984. where he Assam Thereafter, he was transferred to Miao in the State of Arunachal Pradesh where he served till the year 1990 and subsequently he was transferred to Chouldhowaghat in Assam in the year 1990 and he continued there till the year 1992. He was further subjected to a transfer in the year 1992 and this time he was posted at Naharlagun where he has been continuing till date.
- 4.3 That the applicant begs to state that suddenly on 23.7.2001, the respondent No.3 issued an order and thereby transferred him to Kabu Site in Arunachal Pradesh. It is stated that the said order was passed in consequence of a letter dated 9.7.2001 of the respondent NO.2 and it was just to accommodate the case

of one Sri Bipul Sharma in as much as the transfer of Sri Sharma ordered vide office order dated 21.5.2001 to Kabu was deferred by the instant impugned order of transfer.

Copy of impugned transfer order dated 23.7.01 is annexed as Annexure-1.

That the applicant submitted a representation on 3.8.2001 to the respondent no.3 against the impugned order of transfer dated 23.7.2001 and prayed for reconsideration of the matter. In his said representation, he also prayed for a transfer to Bhalukpong site instead of Kabu site. But the respondents did not respond on the said representation, however, the applicant was not released pursuant to the impugned order of transfer.

A copy of the said representation dated 3.8.2001 is annexed herewith as **Annexure-2**.

That in the meantime on 24.9.02, the respondents issued a letter vide No. SSD/ITA/A-4/545-52 whereby a copy of letter No. UBD/DIB/WC-1/2002/7139-43 dated 19.8.2002 was circulated and thereby a scheme for choice station posting was introduced. The applicant being eligible for consideration of his choice station posting, had applied in the prescribed form on 30.9.2002 giving his choice as Margherita, Namsai and Naharkatia in order of

preference. But surprisingly no response was made to his said exercise of option.

A copy of the letter dated 24.9.02 and option dated 30.9.2002 are annexed herewith as Annexure-3 and 4 respectively.

That the applicant begs to state that he is a patient of acute hyper tension and suddenly he fell ill on 10.10.2002 and as such became bed ridden. He was sick with effect from . 11.10.2002 till 9.11.2002. But surprisingly, when applicant was anxiously waiting for consideration of his application for choice station posting, in the meantime on 9.10.2002, the respondent no. 3 issued an order and thereby relieved the applicant from duty on 31.10.2002 (AN.) with instruction to join at his new place of posting on transfer i.e Kabu site. By the said order, the respondent no.3, had Govt. vacate the also directed the applicant accommodation on 1.11.2002. It is relevant to mention here that since the applicant was on leave on medical ground, the office order dated 9.10.2002 was received by him only on 12.10.2002. It is stated that the respondent no. 3 acted arbitrarily and capriciously in an unfair and unjust manner and putting undue harassment on the applicant by way of impugned order of release instead of considering his option

for choice station posting.

4.6

Copies of the Office order dated 9.10.2002 and the medical certificate dated 11.10.2002 are annexed herewith as **Annexure 5 and 6** respectively.

That the applicant begs to state that he was quite shocked and surprised on receipt of the order of release date 9.10.2002 whereby a stale order of transfer was given effect to. However, he submitted a representation on 16.10.2002 against the same stating his difficulties in undertaking the said transfer. In his representation categorically he mentioned of his health problem and the problem of education of his children who were in the mid of their academic session. The applicant also submitted a representation on 29.10.2002 to the respondent no. 3 for retention of the Govt. accommodation allotted to him, but in the impugned order the applicant is directed to vacate the accommodation allotted to him. It is stated that at this critical juncture when the final examination of the children of the applicant are knocking at the door it will cause irreparable loss and injury to the education of his children if the impugned order transfer and posting and the order of release are implemented. Therefore Hon'ble Tribunal be please to direct the respondents to allow the applicant to continue in service in his present place of posting till the final examination of his children is over and further be pleased to direct the respondents to consider the case of the applicant in terms of his option submitted for choice station posting in the meanwhile and till such time the impugned order of transfer and posting and the order of release be kept in abeyance.

4.7

Copy of the representation dated 16.10.2002 and 29.10.2002 are annexed as **Annexure 7 and 8** respectively.

- A.8 That the applicant states that he is having two children namely Miss Pranati and Master Kalyan who are reading in Class XII in Naharlagun Govt. Higher Secondary School and they are heading towards the final examination in March, 2003. They, therefore need constant parental care. Following the transfer and posting of the applicant to Kabu site, it would be difficult for him to manage and take care of his two children and it has become imperative to stay with his children at this crucial stage for their smooth upbringing.
- That the applicant states that surprisingly after passing of the aforesaid order of release, the respondents returned back all the representations submitted so far by the applicant against the impugned order of transfer, including the application exercising option for choice station posting. This action of the respondents clearly indicates their hostile mind and arbitrary approach towards the applicant and as such the impugned order of transfer and posting dated 23.7.2001 as well as the order of release dated 9.10.2002 are liable to be set aside.
- 4.10 That your applicant humbly submits that in the event of implementation of the impugned transfer order, his whole family will be put into extreme distress. As such, finding no other alternative, the applicant is approaching this Hon'ble Tribunal for protection of his rights and interests

by setting aside the impugned order of transfer dated 23.07.2001 as well as the order of release dated 9.10.2002 and also praying for a direction upon the respondents to allow the applicant to continue in service at his present place of posting till consideration of his option for choice station posting.

4.10 That this application is made bona fide and for the cause of justice.

#### 5. Grounds for relief(s) with legal provisions.

- 5.1 For that the applicant has submitted his option for choice station posting in terms of letter dated 19.8.2002 issued by the respondent no.3 but the same has not been duly considered.
- 5.2 For that the respondents have violated their own circular/decision regarding choice station posting and the order of release has been passed arbitrarily.
- 5.3 For that the impugned order of transfer has been effected during the mid of academic session of the children of the applicant.
- 5.4 For that the applicant has got two children who are studying in Class XII and their final examination is going to be held in the month of March 2003 and he alone has to take care of them

Dramesem Barral

- 5.5 For that the applicant, in order to ensure proper parental care of her children, needs to stay in the same station or at least at a nearby station.
- 5.6 For that in any view of the matter, the impugned order of transfer is bad in law and therefore liable to set aside and quashed.

#### 6. Details of remedies exhausted.

That the applicant states that he has no other alternative and other efficacious remedy than to file this application.

# 7. Matters not previously filed before or pending with any other Court/Tribunal.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit regarding the matter in respect of which this application has been made before any court or any other authority or any other Bench of the Tribunal nor any such application, Writ Petition or Suit is pending before any of them.

#### 8. Relief(s) sought for :

Under the facts and circumstances stated above, the applicant humbly prays that your Lordships be pleased to issue notice to the respondents to show cause as to why the reliefs sought for by the applicant shall not be granted, call for the records of the case and on perusal of the records and after hearing the parties on the cause or causes

Dhas mission Baruah

that may be shown, be pleased to grant the following relief(s):

- 8.1 That the impugned order of transfer and posting issued under letter No. UBD/DIB/WC-1/2001 dated 23.07.2001 (Annexure-1) and the order of release issued under Office Order No. UBD/DIB/WC/PF-75/2002/9581-85 dated 9.10.2002 (Annexure-5) be set aside and quashed.
- 8.2 That the Hon'ble Tribunal be pleased to direct the respondent to allow the applicant to retain the Govt. accommodation till the final examination of his children is over or any other order or orders as deem fit and proper.
- 8.2 Costs of the application.
- 8.3 Any other relief(s) to which the applicant is entitled to, as the Hon'ble Tribunal may deem fit and proper.

#### 9. <u>Interim order prayed for.</u>

Pending disposal of this application, the applicant prays for the following relief:-

9.1 That the Hon'ble Tribunal be pleased to stay the operation of the impugned order of transfer and posting dated 23.07.2001 (Annexure-1) and the impugned order of release dated 9.10.2002 (Annexure-5) till the disposal of this application.

9.2 That the respondents be directed to allowing the applicant to continue to retain the existing Govt. accommodation till disposal of this application.

Dhon messon Barush

10.

This application is filed through Advocates.

#### 11. Particulars of the I.P.O.

- i) I.P.O. No. :
- ii) Date of issue
- iii) Issued from : G.P.O., Guwahati.
- iv) Payable at : G.P.O., Guwahati.

#### 12. <u>List of enclosures.</u>

As stated in the index.

#### <u>VERIFICATION</u>

I, Sri Dharmeswar Baruhah, Son of Late Golokeswar Baruah, working in the office of the Assistant Engineer Subansiri Sub Division, Central Water Commission, Naharlagun, Arunachal Pradesh. applicant in the instant Original Application, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the ..... day of November, 2002.

Dhannes win Bornsh

3/07/2001

GRAM FORECAST

PHONE: 314398

GOVERNMENT OF INDIA CENTRAL WATER COMMISSION UPPER BRAHMAPUTRA DIVISION P.O.CENTRAL REVENUE BUILDING DIBRUGARH - 786003

No. UBD/DIB/WC-1/2001/642-49

Dated, Dibrugarh the 23.7. /2001

#### OFFICE ORDER

Shri Dharmeswar Baruah, W/C Khalasi presently working at Subansiri Sub-Division, CWC, Naharlagun is hereby transferred to Kabu site in the public interest with immediate effect.

The transfer of Shri Bipul Sarmah, W/C Khalasi issued vide this Office Order No.UBD/DIB/WC-1/2001/3620-3674 dated 21.5.2001 to Kabu is deferred till the next rotational transfers.

( A. V REDDY

Copy to :-

- The Superintending Engineer, Hydrological Observation Circle, CWC, Nabin Nagar, Janapath, Guwahati - 781024 with reference to his letter No. A-15017/12(6)/Estt-WC/2001/C-291 dated 9.7.2001 for favour of kind information please.
- 2. The Assistant Engineer, Subansiri Sub-Division, CWC, Naharlagun in continuation of this office letter No.UBD/DIB/WC-01/2001/171-72 dated 26.6.2001 and No.UBD/DIB/WC-01/2001/4622 dated 6.6.2001 for further necessary action.
- 3. Accounts Branch, U.B. Division, CWC, Dibrugarh.
- 4. Shri Dharmeswar Baruah, W/C Khalasi ( Through Asstt. Engineer, Subansiri Sub-Divn. CWC, Naharlagun).
- 5. Shri Bipul Sharma, W/C Khalasi (Through Asstt. Engineer, Subansiri Sub-Divn. CWC, Naharlagun).
- Personal file of Shri Dharmeswar Baruah, W/C Khalasi
- 7. Personal file of Shri Bipul Sharma, W/C Khalasi.
- 8. Office Order file No.G-5.

Divis Junious



Annexure-2

To
The Executive Engineer,
Upper Brahmaputra Division
Central Water Commission
Dibrugarh-3

(Through Proper Channel)

Sub: Prayer for change of place of my transfer from Kambang (Kabu) Site to Bhalukpong Site.

Ref :

Office Order No. UBD/Dib/WC-1/2001/6642-49

dated

23.07.2001.

Sir,

With reference to the office order's no. cited above, I humbly beg to request that I amy kindly be transferred to Bhalukpong Site instead of Kabu Site where I have a personal acquaintance with many people of my home town area and I feel that I shall be able to find out a suitable boy for my marriageable daughter. Sir, I have been trying to get my daughter married since long back but till not materialized on other problems.

In view of the foregoing I humbly request your honour to kindly transfer me to Bhalukpong site instead of Kabu Site.

And for this act of kindness I shall pray for your honour's well being.

Yours faithfully,

Sd/- Illegible 3.8.2001

(D. Baruah) W/C, Khalasi Subansiri Sub Division CWC, Naharlagun(AP)

Copy to the Superintending Engineer, Hydro Observation Circle, CWC, Guwahati for favour of kind necessary action please.

The Junion

Dhanmes wan Barach

Sub: Posting of Work-charged staff at Arunachal Pradesh - regarding.

The undersigned desires to post some of Work-charged staff in Arunachal Pradesh under Subansiri Sub-Division, ONC, Naharlagun, U.B. Sub-Division No. I, ONC, Dibrugarh and D(S)K Sub-Division, ONC, Nagaon in public interest. It is therefore requested to send the willingness of the staff in the proforma enclosed herewith.

The persons who are willing to be posted in the Sites and Sub-Divis-ion located in Arunachal Pradesh will be transferred at their choice of place in public interest after completion of the two years service in Arunachal.

Sd/-

(G. PENCHALATAH)

Copy to:
1. The Superintending Engineer, Hydrological Observation Circle OVC, Nabin Nagar, Janapath Guwahati.

#### PROFORMA

1. Name and Designation

2. Present place of posting

3. Date from which working at present place

4. Date of joining in regular Wark-charged establishment

5. Choice place of posting

DHARMESKAR BARUAH

SSD/Care/ Nahmlagum

12-10-1992 to till date

15-05-1979.

1. Subansiri Sub-Division
Naharlagun (16) Yers in Ap)
2. Yazali \(\text{1/992} \) \(\text{1/992} \) \(\text{1/1/446}\)

3. Daporizo 4. Pasighat

5. Kabu

6. Seppa

9. Bhalukpong 10. Tezu

11. Namsai

Miao (1984 to 1990)

offer

Signature of applicant

DW Jed no we

No: SSD/ITA/A-4/ 545/ 52 Dated:

Copy to Junior Engineer(C), SSD/Naharlagun, Chouldhuwaghat, Site In-charge, Pasighat/Kabu/Daporizo/Yazali/Badatighat/N.T. Road King, Ranganadi. Willingness of interested officials may please be sent to this Office for further necessary action.

for circulationstinete by specially

2. St. T. C. Hazarika - Amoraulia

3. S. M. S. Chettry - M. chil

4. Si. UKDas - Umgstalor

CG.A. VENKATACHATAM / OT Assistant Engl neer

### OPTION FOR CHOICE STATIONON TRANSFER/POSTING.

1. Name

Show Dhavemerway Barush

2. Designation

w/ (, lehalogs

3. Date of Birth

1955 1.2.1956

4. Date of joining service

15.5-1979

5. Date of superannuation

02-2016

6. Declared Home Toen

Dibrugarh

7. Place of present posting and since posted .

SSD/LOR/ Nahartagiers (Arunachal brodesh)

8. Details of previous posting since appointment in Govt. Service

666	) 	and the last that has been been the day and the been that the last that the last that the theory. The past
Post held,	Office/Division/ Distt./State	Period of stay Remarks
W/ Wholesi +		1979 - 1984
		1985 - 1990
	chould horostul	1990 - 1992
<b>\</b>	CSOING	- Tith date
	SSD/car	1992 - Titt dale 2002

9. Option for choice of station : in case of transfer/posting outside Delhi/Noida/Faridabad

Town Warlan Wale

(Choice stations will be considered as far as possible, subject to administrative requirements/exigencies and provisions of transfer policy) 0/0 ND - UBDIDIO/002-1/2002/7139-43, dt.14,8,2002

: children aducation brobbetie, daughter Marriage Problem & Set Medical Problems

10. Any specific information the official wish to furnish.

as Per discretion to foourbon me to any other fines of my there as for gort Circular No. vide UBO/ Bib/ Cuz-1/2002/7/39-43 dt. 19.8.02. Since I have Completed more Than 10 years. a I have completed more than 10 years

Place : SSP/CWC/Nahalagun (AP).

Signature

Date

1Valanagu

Name :

w) c, whalah

GRAM : FORECAST

FAX/PHONE : 314398

GOVERNMENT OF INDIA
CENTRAL WATER COMMISSION
UPPER BRAHMAPUTRA DIVISION
P.O. CENTRAL REVENUE BUILDING
DIBRUGARH - 786003

NO.UBD/DIB/WC/PF-75/2002/9581-85 Dated, Dibrugarh the  $\frac{09.10.}{2002}$ 

#### OFFICE ORDER

Consequent upon his transfer from Subansiri Sub-Division, CWC, Naharlagun to Kabu site, Shri Dharmeswar Baruah, W/C Khalasi is hereby stands relieved from duty on 31.10.2002(AN) with instruction to join at his new place of posting on transfer i.e. Kabu site.

( G. PENCHALAIAH )
EXECUTIVE ENGINEER

#### Copy to :-

- 1. The Superintending Engineer, Hydrological Observation Circle, CWC, Nabin Nagar, Janapath, Guwahati 24 for information.
- 2. The Assistant Engineer, Subansiri Sub-Division, CWC, Naharlagun.
- 3. Accounts Branch, U.B. Division, CWC, Dibrugarh.
- 4. Shri D.Baruah, W/C Khalasi with instruction to vacant the Govt. accommo dation on 01.11.2002.
- 5. Office Order file No.G-5.

on 128,01202

listed out

(See rule -19)

Medical Certificate for non ( cetted Officer recommended leave

or extension of home commutation of leave

Signature of Government Servant after careful personal examination Signature of Government Servant whose signature is given above is suffering from .... Letene fre the Hyperten and I consider that a period, of absence from duty of .... I ( say). worth ..... days with effect from ... !!/!!!... is absolutely necessary for the restoration of his/her-fiealth.

Date. . . ! ! | ! ! ! ! ? ? - - . . . . .

Arunachal Govt. Press—9/2002-CMO(GH)-30 bks x 100 pages-1-2002.

ledical Attendant.

Wabariagus (A. Y.)

Allos led

Zo

The Executive Engineer, upper Bankmapula Dirision Central avaler commission pibrugarh.

(Through Proper Channel)

Transfer - regarding. Subject -

Ref: - Office order No. UBD/Dib/OTC; PF-75/ 2002/9581-85 dated 9.10.2002.

Respectfully I beg to state That in malerialising 1/4/, office order NO-UBDI DIBI WE-1/2001/6642-49 df. 23.7.01 in regards to my transfer to Kabu sile, I have been transfered vide above referred order and released me

drem duty on 31.10.2002.

9 bag to state That, The trumber which was made on 23.7.2001 The Some was differed on my request in view of self health Problem, doughter marriage Problem and other children education problem. However It appears abler a years The transfer order again makes effective one

daughter, and Shiri Kalyan Barnat, son both are reguler: Student of class - XII, Studing in Gord. H.S. School, Naharlagum Their timal examination is Schoduled in The March/April-203. The Place of Kabici being a intonior Place have no seloot facilities to accomodate my Children. Further more at This eleven hour of due tinal examination, it I am to Join at Kaba cestich is Situated at a distance of mere Than 400 KM, Further future. It is needless to mention here That my health also not sound as evident to my controlling officer and requires regular medical chikup. However no such medical bacilities are available at kabu.

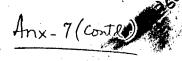
Therefore Consequences upon my Problem which are genuine, request herewith kindly to defer my transfer till The month of March/April 2003, so as to facilitate my children to appear in Their class XII timal examination and after Their at Per your disertion to transfer me to any other. Place of my choice as per Gort, circular Since 9. have completed more Than 10 years at Naharlagun and other (6 years at Miao Net. 1984 - 1980 total 16 years in A Kunachal Prodesh.) where I can allow both my children to Persure Their further Collège education. Because 9 being à low paid employer have no financial means to let Persue both my chilotrem to do Their truster education being The Hostal Boarders or arranging separate accomodation.

Shall remain ever greatfall for your kind and

yours faith tully. Adv-Copy to The Superintending Engineer, H. U.C. case. Guwahati, ber intermation and ( D. Barnah) necessary action please. ate, kindage

> dhazuah 202 ( D. Barrah ) WTC. Khalay,

 $\gamma^0$ 



OFFICE OF THE PRINCIPAL::GOVT.HIGHER SECONDARY SCHOOL NAHARLAGUN.

# // TO WHOM IT MAY CONCERN.//

	Certified that Son/Daughter of Shri	ShriMiss Kay	Gun Brown .	tio .
<u> </u>	Son/Daughter of Shri	/Smtt	1 Ismuch -	_ is
presently reading	in class X// (Hom)Sec	1 A _ Roll _75	in in	, this
Institution.	•		•	

Certified that HE/She has not appeared AISSCE'03 which was to be scheduled on March'2003.

Date: \_ 11/10/3002

Placei - Nationalagum.

Principal /C.
Principal |/C.
Principal |
P

All Show out

Anx-7(contl-)

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE PRINCIPAL: GOVT. HIGHER SECONDARY SCHOOL
NAHARLAGUN.

// TO WHOM IT MAY CONCERN.//

certified that Shri/Miss from Bound Bound is son/Daughter of Shri/Smti D. Bound is presently reading in class AL (Hum) Sec A Roll 8 in this Institution.

Certified that HE/She has not appeared AISSCE'03 which was to be scheduled on March'2003.

Date: 14/10/2002

Place: Nahwilagum.

Govt. High Principal, Govt. Higher Secondary, School, Naharlagune)

Allisted for call

Annexure-8

Tο

The Executive Engineer, Upper Bhrahamputra Division Central Water Commission Dibrugarh

(Through Proper Channel)

Sub: Retention of Quarter at CWC Complex, at Naharlagun (Arunachal Pradesh).

Ref : (i) Office Order No.UBD/Dib/WC/PF-75/2002/9581-85 Dated 9.10.2002.

(ii) My prayer dated 16.10.2002.

Respected Sir,

With reference to above mentioned letters I am to state that till date I have not received any letter about action taken on my prayer dated 16.10.2002. I am honestly stating that if I am compelled to vacate the Government Quarter, due to non-availability of private accommodation/rented house and my financial position, I will have to discontinue the studies of my both the children. As both the children are studying in Class XII and at their final stage of schooling, if studies discontinued my children will never excuse me in future.

At this juncture I have no option except making a prayer to your good office to allow me to retain the Government accommodation at CWC Complex, Naharlagun (A.P.) for the shake of future of my children, till their final examination of class XII is over, which is scheduled to he held in the month of March/April-2003.

This is for favour of your kind consideration and favourable action please.

Tom June wi

Enclo: 1. UBD/Dib/WC/PF-75/2002/9581-85 dated 9.10.2002.

2. My prayer - 16.10.2002

Date: 29.10.2002 Place - Naharlagun.

Yours faithfully,

Sd/- Illegible 29.10.2002 (D. Baruah) W/C, Khalasi

Advance copy: To the Superintending Engineer, Hydro Observation Circle, CWC, Guwahati for favour of kind necessary action please.

Sd/~ D. Baruah 29.10.02